

FORM A**Public Announcement****(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)****FOR THE ATTENTION OF THE CREDITORS OF
EXTOL INDUSTRIES LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	EXTOL INDUSTRIES LIMITED
2.	Date of incorporation of Corporate Debtor	17/10/1997
3.	Authority under which Corporate Debtor is incorporated/registered	ROC- Gwalior
4.	Corporate Identity Number of Corporate Debtor	U01122MP1997PLC012390
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	EXTOL TOWER, JAHANGIRABAD, BHOPAL, Madhya Pradesh, India - 462008.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	24.03.2025 (Order uploaded on website on 25.03.2025)
7.	Estimated date of closure of Insolvency Resolution Process	20.09.2025 (180 days from 25.03.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms Teena Saraswat Pandey IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : cirp.extolind@gmail.com
11.	Last date for submission of claims	07.04.2025
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web link https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the EXTOL INDUSTRIES LIMITED on 24.03.2025 [insolvency commencement date].

The creditors of EXTOL INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 07.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Teena Saraswat Pandey
Interim Resolution Professional
EXTOL INDUSTRIES LIMITED

IBBI REGISTRATION NO. IBBI/IPA-001/IP-P00652/2017-18/11126

AFA No: AA1/11126/02/311225/107286

Date: 27.03.2025, Place: Indore

Validity till 31-Dec -25